

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 368 of 1997

Tuesday, this the 24th day of March, 1998

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. V.J. Joseph, S/o Late Joseph,
Retired Good Shed Porter,
Cochin Harbour Terminus Station,
Southern Railway, Willingdon Island,
Cochin - 682 003
Residing at Valiyaveettil House,
Kumbalangi, Kumbalangi PO,
Cochin - 682 007 .. Applicant

By Advocate Mr. VR Ramachandran Nair

Versus

1. Union of India represented by the
General Manager, Southern Railway,
Park Town, Madras - 600 003
2. The Divisional Railway Manager,
Southern Railway, Trivandrum.
3. The Senior Divisional Personnel Officer,
Southern Railway, Trivandrum.
4. The Chief Personnel Officer,
Southern Railway, Madras .. Respondents

By Advocate Mr. James Kurian, ACGSC

The application having been heard on 24-3-1998,
the Tribunal on the same day delivered the
following:

O R D E R

The applicant seeks to quash A-11, to direct the respondents to count his service from 1-4-1958 as qualifying service, to revise the pension, to grant all consequential benefits and to declare that he is eligible for pension counting 50% casual service on completion of six months continuous service for pension.

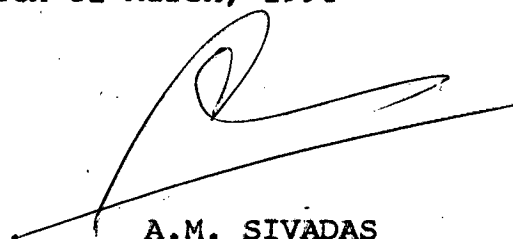
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2. After hearing the OA for sometime, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a comprehensive representation to the supplemental 4th respondent for redressal of his grievance. The learned counsel appearing for the respondents submitted that there is no objection for adopting such a course.

3. Accordingly, the applicant is permitted to submit a comprehensive representation to the supplemental 4th respondent within fifteen days from today. If such a representation is submitted, the supplemental 4th respondent shall consider the same and dispose it of by a speaking order within three months from the date of receipt of the representation.

4. The original application is disposed of as above.
No costs.

Dated the 24th of March, 1998



A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURE

1. Annexure A11: Order No.V/P-626/II/163/95 dated 10.12.1996 issued by the 2nd respondent to the applicant rejecting the claim of the applicant for the enhanced pension.

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